

**GOVERNMENT OF INDIA  
MINISTRY OF COAL**

**LOK SABHA  
UNSTARRED QUESTION NO. 533  
TO BE ANSWERED ON 20.07.2022**

**Compensation to Coal Mine Workers**

533. MS. MIMI CHAKRABORTY:

Will the Minister of COAL be pleased to state:

- (a) whether the Government has any data on the number of mine workers died and injured during coal mining across the country during the last three years;
- (b) if so, the details for the last three years, State and year-wise;
- (c) whether the Government has provided any kind of compensation to the family of deceased worker; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

(a)&(b): The details of number of mine workers died and injured during coal mining in the country in last three years is annexed.

(c)&(d): Yes Madam. Compensation is paid as per the Employees Compensation Act-1923 (Principal Act upto amended as on date) to the next of kin of the deceased worker. Coal India Ltd. (CIL) and Singareni Collieries Company Ltd. (SCCL) are provides the following compensation and other monetary relief etc. to the family of deceased who died in any mine accident arising out of and in course of employment.

***In case of Departmental Employee –***

1. Payment of compensation under the **Employee's Compensation Act 1923** (last amended vide notification S.O. 71 (E) dated January 3, 2020).
2. Employment is offered to the dependent of deceased departmental employee due to mine accident. In case there is no eligible person for employment, monetary compensation per month is paid to the family of the deceased in lieu of employment.
3. Rs. 15 lakhs is paid to the dependent of deceased departmental employee as a special relief / ex-gratia, which is in addition to the amount payable under the Employee's Compensation Act-1923 (amended upto 2020). (Amount revised vide Office Order dt 14.11.2019)
4. Immediate payment of lump sum amount (generally Rs 20,000) to the family of deceased for funeral, transport expenses etc.

5. Monetary benefits under Life Cover Scheme (LCS) of Rs 1,25,000/ w.e.f. 1.10.2017 as per NCWA-X.
6. Ex-gratia amount of Rs 90,000/ in case of death or permanent total disablement resulting on account of accident arising out of and in course of employment w.e.f 01.10.2017 as per NCWA-X.
7. Gratuity on the basis of the length of service as per the Payment of Gratuity Act, 1972.
8. Other benefits like P.F as per CMPF rule, Pension as per CMPS, 1998, Encashment of EL etc. as per company (CIL) rules.

**In case of contractual Employee -**

1. Payment of compensation under the **Employee's Compensation Act 1923** (last amended vide notification S.O. 71 (E) dated January 3, 2020).
2. Rs. 15 lakhs is paid to the dependent of deceased departmental employee as a special relief / ex-gratia, which is in addition to the amount payable under the Employee's Compensation Act-1923 (amended upto 2020). (Amount revised vide Office Order dt 14.11.2019)
3. Gratuity on the basis of the length of service.
4. Other benefits like P.F as per CMPF / EPF rule.

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**Annexure****Details of mine workers died and injured in coal mining in the country during  
2019 to 2021**

<b>Year</b>	<b>State</b>	<b>Killed</b>	<b>Injured</b>
2019	Chhattisgarh	8	10
2019	Jharkhand	11	12
2019	Madhya Pradesh	3	8
2019	Maharashtra	4	13
2019	Orissa	10	2
2019	Rajasthan	1	0
2019	Telangana	8	143
2019	Tamil Nadu	1	0
2019	Uttar Pradesh	2	1
2019	West Bengal	8	15
2020	Chhattisgarh	12	5
2020	Gujarat	0	1
2020	Jharkhand	9	16
2020	Madhya Pradesh	5	7
2020	Maharashtra	4	4
2020	Orissa	5	2
2020	Telangana	12	87
2020	Uttar Pradesh	0	3
2020	West Bengal	6	14
2021	Chhattisgarh	5	10
2021	Jharkhand	8	17
2021	Madhya Pradesh	7	16
2021	Maharashtra	4	6
2021	Orissa	2	3
2021	Telangana	13	129
2021	Tamil Nadu	0	1
2021	Uttar Pradesh	1	1
2021	West Bengal	11	12